

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 001/MP/2016

- Subject : Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory approval for execution of the Transmission System associated with Solar Power Parks in Bhadla, District Jodhpur, Rajasthan.
- Date of hearing : 4.2.2016
- Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Saurya Urja Company of Rajasthan Limited and others
- Parties present : Shri Amit Bhargana, PGCIL
Shri Aryman Saxena, PGCIL
Shri Sandeep Kumawat, PGCIL
Shri Jigesh, PGCIL
Shri B.L. Sharma, Rajasthan Discom

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed seeking regulatory approval for execution of transmission system associated with Solar Power Parks in Bhadla, Jodhpur, Rajasthan. He further submitted as under:

- (a) Saurya Urja Company of Rajasthan Ltd and Adani Renewable Energy Park Rajasthan Ltd. have made an application for grant of connectivity/LTA for 1000 MW and 500 MW respectively.

(b) The petitioner has received another application seeking Long Term Access for 750 MW from M/s. Essel Saurya Urja Company of Rajasthan Limited (ESUCRL), a Joint Venture Group of Government of Rajasthan and Essel Group.

(c) In order to facilitate the subject Solar Power Park, the petitioner will be augmenting the Transmission Scheme with 2 nos. of 400 kV line bays at Bhadla and the revised scheme has been discussed in the recent standing committee meeting for which the minutes are awaited.

(d) The representative of the petitioner sought permission to file revised Project Inspection Report pursuant to the publication of the Minutes of the Standing Committee.

2. After hearing the representative of the petitioner, the Commission directed the petitioner to file revised petition and implead M/s Essel Group as party to the petition.

3. The Commission directed the petitioner to serve copy of the petition on the respondent immediately. The respondents were directed to file their replies by 19.2.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 29.2.2016.

4. The Commission directed the petitioner to submit the following information on affidavit, latest by 19.2.2016:

- (a) Copy of Connectivity and LTA Applications filed by SPPDs;
- (b) Copy of LTA Agreement signed by CTU with SPPDs;
- (c) Legible copy of Schematic Diagram;
- (d) Status of generation development in the Solar Park and list of generation developers;
- (e) Whether timeline of January, 2017 and March, 2017 is for the Solar Park or generation projects; and
- (g) Cost benefits analysis and Revised Project Inspection Report.

5. The petition shall be listed for hearing on 8.3.2016.

By order of the Commission

**(T. Rout)
Chief (Law)**